

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I
(E-Hearing)

Excise Appeal No.70220 of 2016

(Arising out of Order-in-Original No.32/Commr/Noida-I/2015-16 dated 30/11/2015 passed by Commissioner of Central Excise, Noida)

Mr. Deepak Shirma S/o

Shri Yogendra Kumar Sharma, Prop. ofAppellant

(M/s Om Roadways Corp.,
Dadri Road, Salarpur Noida)

VERSUS

Commissioner of Central Excise, Noida-IRespondent

(C-56/42, Sector-62, Noida)

APPEARANCE:

Shri S.D. Gaur, Consultant for the Appellant

Shri Tuleshwar Prasad, Authorised Representative &

Shri Santosh Kumar, Authorised Representative for the Respondent

CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

DATE OF HEARING : 01 August, 2024
DATE OF PRONOUNCEMENT : 28 November, 2024

This appeal is dismissed. For order, see order of the date
in Excise Appeal No.70218 of 2016.

**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

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